

etc. The criteria fixed in this regard are adhered to while issuing licence.

(c) and (d). In view of the continued difficult situation faced by India opium in the international market and the large stocks of opium lying with the Government factories, there is no proposal to restore cancelled licences or to increase the area under opium-poppy cultivation.

[English]

#### Smuggling of Uranium to Pakistan

4491. SHRI RAM RATAN RAM : Will the Minister of FINANCE be pleased to state :

(a) whether uranium which is a base material in the manufacture of atom bomb is being smuggled illegally from U.P., Bihar and from some other parts of the country into Pakistan through Nepal;

(b) if so, the number of such cases detected by Government;

(c) whether any arrest has been made; and

(d) the preventive measures taken by Government in regard thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Reports received by the Government do not indicate smuggling of uranium from India into Pakistan through Nepal.

(b) and (c). Do not arise.

(d) Strict security measures exist against any pilferage of uranium from the mine and mill complex. Further, appropriate anti-smuggling measures have been taken by the Government to check smuggling activities in general across the Indo-Nepal border. Bilateral arrangements also exist between India and Nepal under the Agreement for Co-operation to Control Unauthorised Trade. The preventive and intelligence machinery of the Customs department has been reinforced in the region, in terms of man-power and

equipment. In addition, the concerned Central and State Government agencies remain vigilant for appropriate action.

#### Allotment of Residential Accommodation to MMTC Employees

4492. SHRI RAM PUJAN PATEL : Will the Minister of COMMERCE be pleased to state :

(a) whether Minerals and Metals Trading Corporation of India Ltd., New Delhi, constructed its own residential colony for allotment to its employees;

(b) if so, the number of quarters constructed (type-wise) and date of appointment upto which allotments have been made (category-wise);

(c) number of employees not yet allotted accommodation alongwith date of their appointment in each category;

(d) whether MMTC propose to construct more flats for those employees who have not been allotted;

(e) if so, by what time and if not reasons therefor; and

(f) whether Government propose to issue instructions to MMTS to give priority to such employees who do not own house in Delhi ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA) : (a) Yes, Sir.

(b) and (c). A statement is enclosed.

(d) Yes, Sir.

(e) The first phase of construction is likely to be taken up during 1985-86.

(f) Government have no proposal under consideration to issue instructions on this subject to MMTC, which has its own Allotment Rules and procedures.

**Statement**

(B) Details of residential accommodation (type-wise) constructed by MMTC vis-a-vis date up to which employees have got accommodation

Type	Total No.	Date of appointment upto which employees got accommodation
'A'	64	July, 1980
'B'	92	August, 1980
'C'	52	March, 1978
'D'	20	October, 1975
'E'	10	November, 1980

The number of quarters indicated above do not include flats initially leased to NCERT (158 No's) and also which are being used by CPWD, to house their maintenance offices (6 No's) post office (1 No) Doctors Clinic (1 No) Resident's Welfare Association (2 No's) and Dormitory for common purposes (2 Nos).

(C) Details of employees who have applied but could not be provided accommodation in the colony :

'A'	18	Date of appointment varying from 14-7-1980 to 20-7-1983.
'B'	12	Date of appointment varying from 15-12-1978 to 10-11-1982.
'C'	13	Date of appointment varying from 23-12-1966 to 1-2-1984.
'D'	4	Date of appointment varying from 27-5-1963 to 16-5-1978.
'E'	Nil	

**Policy Regarding Ship-Breaking in Seventh Plan**

4493. SHRI S. M. BHATTAM : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether during 1984-85 ship-breaking industry had registered a decline by about 60 per cent in terms of LDT (Light Displacement Tonnage) demolished;

(b) if so, the reasons therefor;

(c) the steps taken to improve the situation;

(d) the policy of Government with regard to ship-breaking in Seventh Five Year Plan; and

(e) whether there is any proposal to reduce the duties to make the ship-breaking units viable ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. NATWAR SINGH) : (a) to (c). During the year 1984-85 the quantity of vessels delivered for scrapping to the shipbreaking industry was 3.32 lakh LDT compared to 4.32 lakhs in 1983-84. However, on 1.4.85, 2.16 lakh